

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-BA-18-2020.

Anil Bhoje ... Applicant.

Versus

State of Goa & anr. ... Respondents.

Shri K. Raikar, Advocate for the Applicant.

Shri S. R. Rivanker, Special Public Prosecutor with Shri Gaurish Nagvenker, Addl. Public Prosecutor for the Respondents.

Coram : Nutan D. Sardesai. J.

Dated :07th August, 2020

P.C.:

Heard Shri K. Raikar, learned Advocate and Shri S. R. Rivanker, learned Special Public Prosecutor for some time.

2. Without delving into the merits of the application, it is otherwise brought on record by the State that another 10 material witnesses are yet to be examined on behalf of the State which would throw further light on the role played by the applicant in the criminal conspiracy of murdering the deceased Hassan Khan. Such

being the position and even otherwise not finding any merit in the application, the same stands dismissed.

3. Liberty is however granted to the applicant to apply for bail afresh after three months when hopefully the material witnesses should be examined on behalf of the State.

4. In these terms, the application is disposed off.

Nutan D. Sardesai, J.

MF/-